

SPECIAL BENCH

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

IA/1340(KB)2020
In
C.P. (IB)/1340(KB)2018

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th DECEMBER, 2020, 10:30 A.M

Name of the Company	JINDAL STEEL & POWER LIMITED Vs. BHARAT NRE COKE LIMITED		
Under Section	Sec 60(5)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

COUNSELS APPEARED THROUGH VIDEO CONFERENCE :

Mr. Sashi Agarwal, FCA, Liquidator

Dr. Manish Singhvi, Senior Advocate - For the Applicant
Mr. Arindam Paul, Advocate

ORDER

The Application No. IA/1340/KB/2020, is an Application filed by one Mr. Raghavendra Kundangar & Ors. seeking recall of the Order of this Tribunal dated 11th March, 2019, admitting the Corporate Debtor into CIRP.

In the first instance, Jindal Steel & Power Limited, the original Financial Creditor, has not been made a party Respondent in the matter. The Applicants are hereby directed to amend the Petition by making Jindal Steel & Power Limited, the original Financial Creditor, as the Party respondent in the present Petition, since they have to be heard in the matter. The copies of the amended Petition shall be served on the Liquidator as well as on Jindal Steel & Power Limited, who shall have two weeks' thereafter, to file their replies in this regard. The copies of the replies shall also be served on the Ld. Counsel, appearing for the Applicants herein, who shall have one week thereafter, to

file the rejoinder, if need be. The copy of the rejoinder, if filed, shall be served both on the Liquidator and on Jindal Steel & Power Limited.

The Registry is also directed to issue notice to the Party respondent, who is ordered to be impleaded vide this Order.

List the matter for final hearing and arguments on 1st February, 2021.

(Rajasekhar VK)
Member(Judicial)